

- An ex-gratia of ₹ 500 per month for three months for women Jan Dhan account holders.
- Increase in MNREGA wage to ₹ 202 a day from ₹ 182 to benefit 13.62 crore families.
- An ex-gratia of ₹ 1,000 to 3 crore poor senior citizen, poor widows and poor disabled.
- Government has front-loaded ₹ 2,000 paid to farmers in first week of April under PM Kisan Yojana to benefit 8.7 crore farmers.

The unemployment benefit under the Atal Beemit Vyakti Kalyan Yojana being implemented by the Employees' State Insurance Corporation (ESIC) has been enhanced to 50% from 25% of the average earning, payable upto 90 days, alongwith relaxation of eligibility conditions to claim the benefit for insured workers who have lost employment due to COVID-19. The enhanced benefit and relaxed eligibility conditions are applicable for the period 24.03.2020 to 31.12.2020.

Pending cases in labour courts and tribunals

1212. DR. FAUZIA KHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of labour courts and tribunals functioning in the country as on date, State-wise;
- (b) whether a large number of cases are pending in courts for more than five years as on date;
- (c) if so, the details thereof, State-wise and court-wise;
- (d) the steps taken by Government for the speedy disposed of the said cases; and
- (e) the extent of success achieved by Government through the steps taken?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) 22 Central Government Industrial Tribunals-cum-Labour Courts (CGIT-cum-LCs) have been set up under Section 7A of the Industrial Dispute Act, 1947 across the country. List of the CGIT-cum-LCs is given in Statement-I (*See* below).

(b) and (c) Details of cases pending in CGIT-cum-LCs for more than 5 years is given in Statement-II (*See below*).

(d) and (e) Lok Adalats are regularly conducted for amicable settlement of cases and to avoid un-necessary litigation/delay. Camp Courts are also organized at the request of parties to provide legal remedy at workmen's door steps. Moreover, the Government has requested the Registrar Generals of all the High Courts to exercise their power of superintendence over CGIT-cum-LCs as per Article 226 of the Constitution of India and to issue directions to CGIT-cum-LCs under their territorial jurisdiction for speedy disposal of the pending cases before them and to ask the CGIT-cum-LCs to submit monthly returns on disposal of cases to the Hon'ble High Courts. The Lok Adalats, Camp Courts etc. help in reduction of cases.

Statement-I

Sl. No.	Name of the CGIT-cum-LC	Name of the State/UT
1.	Ahmedabad	Gujarat
2.	Asansol	West Bengal
3.	Bangalore	Karnataka
4.	Bhubaneswar	Odisha
5.	Chandigarh-I	Chandigarh
6.	Chandigarh-II	Chandigarh
7.	Chennai	Tamil Nadu
8.	Dhanbad-I	Jharkhand
9.	Dhanbad-II	Jharkhand
10.	Ernakulam	Kerala
11.	Guwahati	Assam
12.	Hyderabad	Telangana
13.	Jabalpur	Madhya Pradesh
14.	Jaipur	Rajasthan
15.	Kanpur	Uttar Pradesh

Sl. No.	Name of the CGIT-cum-LC	Name of the State/UT
16.	Kolkata	West Bengal
17.	Lucknow	Uttar Pradesh
18.	Mumbai-I	Maharashtra
19.	Mumbai-II	Maharashtra
20.	Nagpur	Maharashtra
21.	New Delhi-I	New Delhi
22.	New Delhi-II	New Delhi

Statement-II

Sl. No.	Name of the CGIT-cum-LC	Name of the State/UT	Cases	Applications
1	2	3	4	5
1.	Ahmedabad	Gujarat	950	655
2.	Asansol	West Bengal	201	20
3.	Bangalore	Karnataka	126	74
4.	Bhubaneswar	Odisha	68	18
5.	Chandigarh-I	Chandigarh	363	12
6.	Chandigarh-II	Chandigarh	225	34
7.	Chennai	Tamil Nadu	163	132
8.	Dhanbad-I	Jharkhand	696	24
9.	Dhanbad-II	Jharkhand	551	20
10.	Emakulam	Kerala	41	17
11.	Guwahati	Assam	09	01
12.	Hyderabad	Telangana	522	40
13.	Jabalpur	Madhya Pradesh	774	148
14.	Jaipur	Rajasthan	295	31

1	2	3	4	5
15.	Kanpur	Uttar Pradesh	630	102
16.	Kolkata	West Bengal	261	63
17.	Lucknow	Uttar Pradesh	310	77
18.	Mumbai-I	Maharashtra	216	210
19.	Mumbai-II	Maharashtra	319	337
20.	Nagpur	Maharashtra	178	19
21.	New Delhi-I	New Delhi	547	223
22.	New Delhi-II	New Delhi	563	0
TOTAL			8008	2257

Exploitation of migrant labourers

1213. SHRI MALLIKARJUN KHARGE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of daily-wage labourers who have lost their jobs due to the COVID-19 lockdown in the State of Karnataka;

(b) the number of migrant labourers were working in the State of Karnataka before the lockdown was imposed;

(c) the number of migrant labourers are currently working in the State of Karnataka post inception of the 'Unlock' phase of lockdown; and

(d) what steps have been taken by Government to prevent the exploitation of such labourers at the hand of manipulative employers in the post-COVID world?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) The global spread of the corona virus (Covid-19) followed by lockdowns has caused economic disruptions across the globe Including India, which has also resulted in reverse migration of large number of workers from destination States to the Home States. As per the data received from the States, more than 1.06 crore migrant workers, including 1,34,438 migrant workers of Karnataka, returned to their home-State. A Statement giving the details of migrant